



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/91/2016/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 15.09.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Sri Lakshminarasaiah,
Panchayath Development Officer, Adaguru Grama
Panchayath, Belur Taluk, Hassan District- reg.

Ref:- 1) Government Order No. RDP 128 GPS 2016
dated 29.03.2016.

2) Nomination order No. UPLOK-2/DE/91/2016
dated 06.04.2016 of Upalokayukta, State of
Karnataka.

3) Inquiry report dated 09.09.2021 of
Additional Registrar of Enquiries-11,
Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 29.03.2016 initiated the disciplinary proceedings against Sri Lakshminarasaiah, Panchayath Development Officer, Adaguru Grama Panchayath, Belur Taluk, Hassan District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination UPLOK-2/DE/91/2016 dated 06.04.2016 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO was tried for the following charges:-

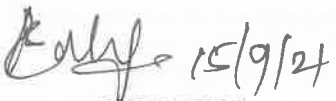
“ನೀವು ಅಡಗೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಛೇರಿಯಲ್ಲಿ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರಾದ ಶ್ರೀ ಎ.ಐ.ಮಹಾವೀರ್ ಇವರೊಂದಿಗೆ ಶಾಮೀಲಾ 2013-14ನೇ ಸಾಲಿನ ಎನ್.ಎ.ಆರ್.ಇ.ಜಿ.ಎ. ಯೋಜನೆಯ ಹೆಚ್ಚುವರಿ ವೈಯಕ್ತಿಕ ಕ್ರಿಯಾ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ದನದ ಕೊಟ್ಟಿಗೆ ನಿರ್ಮಿಸಲು ಮತ್ತು ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅರ್ಹತೆಯಿಲ್ಲದ ಮತ್ತು ಶ್ರೀಮಂತರನ್ನು ಫಲಾನುಭವಿಗಳನ್ನಾಗಿ ಆಯ್ಕೆ ಮಾಡಿ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿರ್ಲಕ್ಷ್ಯತೆ ಮಾಡಿ ಹೀಗೆ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ಲೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) ನಿಯಮ 3(1)(i) ಲಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರೆಂದು ಈ ಮೂಲಕ ಆಪಾದಿಸಲಾಗಿದೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Sri Lakshminarasiah, Panchayath Development Officer, Adaguru Grama Panchayath, Belur Taluk, Hassan District, is 'not proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer and exonerate DGO Sri Lakshminarasaiah, Panchayath Development Officer, Adaguru Grama Panchayath, Belur Taluk, Hassan District, of the charges leveled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*



NO. UPLOK-2/DE/91/2016/ARE-11  
**KARNATAKA LOKAYUKTA**

NO.UPLOK-2/DE/91/2016/ARE-11

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 09/09/2021.

**:: ENQUIRY REPORT ::**

Sub: Departmental Enquiry against Sri.  
Lakshminarasaiah, Panchayath Development  
Officer, Grama Panchayath, Adaguru, Belur  
Taluk, Hassan District-reg.

Ref: 1. Government Order No. ಗೌಲಪ/128/ಗ್ರಾಪಂಚಾ/2016  
Bengaluru, dated 29/03/2016.  
2. Nomination Order No. UPLOK-  
2/DE/91/2016, Bengaluru, dated  
06/04/2016.

\*\*\*\*\*

1. The Departmental Enquiry is initiated against Sri. Sri. Lakshminarasaiah, Panchayath Development Officer, Grama Panchayath, Adaguru, Belur Taluk, Hassan District (hereinafter referred to as the Delinquent Government Official, in short DGO).
2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta vide order cited at reference No.2, has nominated Additional Registrar (Enquiries-11) to frame Articles of Charge and to conduct enquiry against aforesaid DGO.

  
9/9/21

NO. UPLOK-2/DE/91/2016/ARE-11

3. The complainant, Shri A.T.Darshan S/o Thirthakumar of Adagur Village, Belur Taluk, Hassan lodged complaint dated 17/02/2014 against D.G.O., Lakshminarasiah, working as Panchayath Development Officer, then in Adagur Gram Panchayath. He has alleged that the DGO in 2013-14 colluding with President of said Gram Panchayath has granted funds to several ineligible beneficiaries under N.A.R.E.G.A Yojana for constructing cattle shed and thereby has caused financial loss to the Government and has therefore prayed to take action.
4. On perusal of records, Hon'ble Upalokayukta found that the DGO has failed to produce C.D. of meeting held on 09/07/2013 before the Investigating Officer to verify whether the proceedings were entered in the register and signatures were obtained in blank paper. Therefore, Hon'ble Upalokayukta on finding prima-facie case forwarded report dated 16/02/2016 against DGO u/s 12(3) of Karnataka Lokayukta Act, 1984, to initiate disciplinary proceedings against the D.G.O. The Government by its order dated 29/03/2016 entrusted the enquiry to Hon'ble Upalokayukta.
5. Notice of Articles of charge, statement of imputations of misconduct (details of charge) with list of witnesses and documents was served upon the D.G.O. The D.G.O. has denied the charges and claimed to be enquired.

  
9/9/14

NO. UPLOK-2/DE/91/2016/ARE-11

6. The Articles of charge framed is as follows:

**ಅನುಬಂಧ-1**  
**ದೋಷಾರೋಪಣೆ**


ನೀವು ಅಡಗೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಛೇರಿಯಲ್ಲಿ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರಾದ ಶ್ರೀ ಎ.ಬಿ. ಮಹಾವೀರ್ ಇವರೊಂದಿಗೆ ಶಾಮೀಲಾಗಿ 2013-14ನೇ ಸಾಲಿನ ಎನ್.ಎ.ಆರ್.ಇ.ಬಿ.ಎ. ಯೋಜನೆಯ ಹೆಚ್ಚುವರಿ ವೈಯಕ್ತಿಕ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ದನದ ಕೊಟ್ಟಿಗೆ ನಿರ್ಮಿಸಲು ಮತ್ತು ಇಂದಿರಾ ಅವಾಸ್ ಯೋಜನೆಯಲ್ಲಿ ಅರ್ಹತೆಯಿಲ್ಲದ ಮತ್ತು ಶ್ರೀಮಂತರನ್ನು ಫಲಾನುಭವಿಗಳನ್ನಾಗಿ ಆಯ್ಕೆ ಮಾಡಿ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿರ್ಲಕ್ಷ್ಯತೆ ಮಾಡಿ ಹೀಗೆ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರೆಂದು ಈ ಮೂಲಕ ಆಪಾದಿಸಲಾಗಿದೆ.

7. The statement of imputations of misconduct i.e, details of charge is as follows:

**ಅನುಬಂಧ-2**

**ದೋಷಾರೋಪಣೆಯ ವಿವರ**

ದೂರುದಾರರಾದ ಶ್ರೀ ಎ.ಟಿ. ದರ್ಶನ್, ಅಡಗೂರು ಗ್ರಾಮ, ಬೇಲೂರು ತಾಲ್ಲೂಕು, ಹಾಸನ ಜಿಲ್ಲೆ, ಇವರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರಾದ ಶ್ರೀ ಎ.ಬಿ. ಮಹಾವೀರ್ ಇವರೊಂದಿಗೆ ಶಾಮೀಲಾಗಿ 2013-14ನೇ ಸಾಲಿನ ಎನ್.ಎ.ಆರ್.ಇ.ಬಿ.ಎ. ಯೋಜನೆಯ ಹೆಚ್ಚುವರಿ ವೈಯಕ್ತಿಕ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ದನದ ಕೊಟ್ಟಿಗೆ ನಿರ್ಮಿಸಲು ಮತ್ತು ಇಂದಿರಾ ಅವಾಸ್ ಯೋಜನೆಯಲ್ಲಿ ಅರ್ಹತೆಯಿಲ್ಲದ ಮತ್ತು ಶ್ರೀಮಂತರನ್ನು ಫಲಾನುಭವಿಗಳನ್ನಾಗಿ ಆಯ್ಕೆ ಮಾಡಿ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿರುವುದಾಗಿ ಆಪಾದಿಸಿರುತ್ತಾರೆ. ....

  
9/9/21

NO. UPLOK-2/DE/91/2016/ARE-11  
 ಸದರಿ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಆಪಾದಿತರಿಗೆ ತಮ್ಮ ತಕರಾರು/ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದ್ದು, ಆಪಾದಿತರು ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿ, ದೂರಿನಲ್ಲಿ ಮಾಡಿರುವ ಎಲ್ಲಾ ಆಪಾದನೆಗಳನ್ನು ನಿರಾಕರಿಸುತ್ತಾ, ಫಲಾನುಭವಿಗಳನ್ನು ಆಯ್ಕೆ ಮಾಡಲು ತಮಗೆ ಯಾವುದೇ ಅಧಿಕಾರವಿರುವುದಿಲ್ಲ. ಫಲಾನುಭವಿಗಳನ್ನು ಗ್ರಾಮಸಭೆಯವರು ಆಯ್ಕೆ ಮಾಡಿರುವುದರಿಂದ ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲು ಕೋರಿರುತ್ತಾರೆ. ಆಪಾದಿತರು ಕೊಟ್ಟಂತಹ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ದೂರುದಾರರಿಗೆ ಕಳುಹಿಸಿ ಪ್ರತ್ಯುತ್ತರ ಕೇಳಿದ್ದು, ಅದರಂತೆ, ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ಆಪಾದಿತರು ಕೊಟ್ಟಂತಹ ವಿವರಣೆಯನ್ನು ಒಪ್ಪದೇ ಸದರಿಯವರುಗಳ ವಿರುದ್ಧ ಸೂಕ್ತ ಕ್ರಮವನ್ನು ಕೈಗೊಳ್ಳುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

ದೂರುದಾರರು ಮಾಡಿರುವ ಆಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಹಾಸನ ಜಿಲ್ಲಾ ಲೋಕಾಯುಕ್ತ ಕಛೇರಿಯ ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರಿಗೆ ತನಿಖೆ ಮಾಡಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ, ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಹಾಸನ ರವರಿಗೆ ಸದರಿ ದೂರು ಪ್ರಕರಣವನ್ನು ವಹಿಸಿ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ, ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ರವರು ದಿನಾಂಕ:18-04-2015ರಂದು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ, ಅಡಗೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಶ್ರೀ ಲಕ್ಷ್ಮೀನರಸಿಂಹಯ್ಯ ಮತ್ತು ಶ್ರೀ ಕೃಷ್ಣಪ್ಪ ಪೂಜಾರಿ ಇವರುಗಳು ದಿನಾಂಕ:18-04-2015ರಂದು ಗ್ರಾಮ ಸಭೆ ನಡೆಸಿದ್ದು, ಗ್ರಾಮ ಸಭೆ ನಡೆಸಿದ ಸಿ.ಡಿ.ಯನ್ನು ಹಾಜರುಪಡಿಸಲು ವಿಫಲರಾಗಿದ್ದು, ಕರ್ತವ್ಯದಲ್ಲಿ ಲೋಪ ಮಾಡಿರುವ ಕಾರಣ ಸದರಿಯವರ ವಿರುದ್ಧ ಸೂಕ್ತ ಕ್ರಮಕೈಗೊಳ್ಳುವಂತೆ ತಿಳಿಸಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಯವರು ಸಲ್ಲಿಸಿದ ತನಿಖಾ ವರದಿಯ ಪ್ರತಿಯನ್ನು ಶ್ರೀ ಲಕ್ಷ್ಮೀನರಸಿಂಹಯ್ಯ ಮತ್ತು ಶ್ರೀ ಕೃಷ್ಣಪ್ಪ ಪೂಜಾರಿ ಇವರುಗಳಿಗೆ ಕಳುಹಿಸಿಕೊಟ್ಟು, ವಿವರಣೆಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಶ್ರೀ ಲಕ್ಷ್ಮೀನರಸಿಂಹಯ್ಯ, ಇವರು ಸದರಿ ತನಿಖಾ ವರದಿಯಲ್ಲಿನ ಅಂಶಗಳನ್ನು ನಿರಾಕರಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಯಾವುದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಶ್ರೀ ಕೃಷ್ಣಪ್ಪ ಪೂಜಾರಿ ಇವರು ತನಿಖಾ ವರದಿಯಲ್ಲಿನ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ನಿರಾಕರಿಸುತ್ತಾ, ದಿನಾಂಕ:10-10-2013ರಂದು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಅಧಿಕಾರ ಸ್ವೀಕರಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ ಮತ್ತು ಗ್ರಾಮ ಸಭೆಯ

9/9/16



NO. UPLOK-2/DF/91/2016/ARE-11  
 ಮೀಟಿಂಗ್ ಸಿಡಿ ದಿನಾಂಕ:09-07-2013ನ್ನು ತನಗೆ ಚಾರ್ಜ್ ನೀಡಿರುವುದಿಲ್ಲವೆಂದು ಹಾಗೂ  
 ಹಿಂದಿನ ಶ್ರೀ ಲಕ್ಷ್ಮೀನರಸಿಂಹಯ್ಯ ಇವರು ನೀಡಿದಂತಹ ಚಾರ್ಜ್ ಲಿಸ್ಟ್‌ನ ಪ್ರತಿಯನ್ನು ಲಗತ್ತಿಸಿ  
 ಮತ್ತು ಮಾಡಲಾದ ಎಲ್ಲಾ ಆರೋಪಗಳು ತನಗೆ ಸಂಬಂಧಪಟ್ಟಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸುತ್ತಾ,  
 ತನ್ನ ವಿರುದ್ಧದ ದೂರು ಪ್ರಕರಣವನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲು ವಿನಂತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

ದೂರುದಾರರ ದೂರು, ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿ ಹಾಗೂ ದಾಖಲಾತಿಗಳ  
 ಆಧಾರದ ಮೇಲಿಂದ ಶ್ರೀ ಕೃಷ್ಣಪ್ಪ ಪೂಜಾರಿಯವರು ಸಲ್ಲಿಸಿರುವ ಚಾರ್ಜ್ ಲಿಸ್ಟ್‌ನ್ನು  
 ಪರಿಶೀಲಿಸಿದಾಗ ದಿನಾಂಕ:09-07-2013ರಂದು ನಡೆದ ಮೀಟಿಂಗ್ ಸಿಡಿಯನ್ನು  
 ಹಸ್ತಾಂತರಿಸದೇ ಇರುವುದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಸದರಿಯವರ ವಿವರಣೆಯನ್ನು  
 ಒಪ್ಪಲಾಗಿರುತ್ತದೆ. ಶ್ರೀ ಲಕ್ಷ್ಮೀನರಸಿಂಹಯ್ಯ ಇವರು ಅಧಿಕಾರವನ್ನು ವಹಿಸಿಕೊಡುವಾಗ  
 ದಿನಾಂಕ:09-07-2013ರಂದು ನಡೆದ ಗ್ರಾಮಸಭೆಯ ಸಿಡಿಯನ್ನು ಹಸ್ತಾಂತರಿಸದೇ  
 ಇರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಸದರಿಯವರು ಸಲ್ಲಿಸಿರುವ ವಿವರಣೆಯನ್ನು ಒಪ್ಪಲು ಬಾರದ  
 ಕಾರಣ ಸದರಿಯವರು ಮೇಲ್ನೋಟಕ್ಕೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡುಬಂದ ಕಾರಣ  
 ಮತ್ತು ಆ ಕೃತ್ಯವು ದುರ್ನಡತೆ ಎಂಬ ಪರಿಭಾಷೆಯಲ್ಲಿ ಬರುವುದರಿಂದ ಕರ್ನಾಟಕ ಸಿವಿಲ್  
 ಸೇವಾ (ನಡತೆ) 1966ರಡಿಯ ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ವರ್ತನೆ  
 ಮಾಡಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಆಪಾದಿತರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು  
 ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ  
 ಸರ್ಕಾರದವರು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು  
 ಅನುಮತಿ ನೀಡಿತು. ನಂತರ ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-11 ರವರಿಗೆ ವಿಚಾರಣೆ  
 ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು ಆದೇಶಿಸಿದ್ದಾರೆ.  
 ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ".

8. The D.G.O. has not filed written statement despite sufficient opportunities. .

9. The points that arise for consideration are as follows:

9/9/24

NO. UPLOK-2/DE/91/2016/ARE-11

**(1) Whether the disciplinary authority proves that the D.G.O. on 2013-14 has selected beneficiaries who are rich and ineligible under NAREGA Yojana for construction of cattle shed under Indira Awas Yojana and thereby has caused financial loss to the Government and is guilty of misconduct, dereliction of duty, acted in a manner unbecoming of a Government Servant and not maintained absolute integrity violating Rule 3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?**

**(2) What findings?**

10. (a) The disciplinary authority has examined The complainant as P.W.1 and got 7 documents exhibited, Investigating Officer is examined as P.W2 and Ex.P8 to 14 documents are exhibited. Present P.D.O. of Adaguru Gram Panchayath is examined as P.W.3.
- (b) The D.G.O. has not lead any evidence, and he has denied all the allegations of the disciplinary authority's witnesses in the questionnaires.
11. Perused Written Brief of learned Presenting Officer and all documents.
12. The answers to the above points are:
- (1) In the Negative.
- (2) As per final findings for the following.

  
9/9/14

**REASONS**

13. **(a) Point No.1:-** Complainant/P.W.1 has deposed that the DGO was working as P.D.O. of Adaguru Gram Panchayat. When he was so serving, he has granted cattle shed to several beneficiaries who were not eligible and to those who already had cattle shed. The complainant has got his complaint and Affidavit in Form No.I and II given to Lokayukta, marked as Ex.P1 and 2 respectively. So also P.W.1 has got his application dated 04/12/2013 given to Adaguru Gram Panchayat to furnish documents in this regard marked as Ex.P3. He has also got Rejoinder dated 27/10/2014 marked as Ex.P4, list of ineligible beneficiaries given by P.W.1 is got marked as Ex.P5, letter of P.W.1 to Aduguru Gram Panchayath not to make payments is marked as Ex.P6, copy of proceedings of Gram Panchayat meeting held in 2013-14 is got marked as Ex.P7.

(b) In cross-examination, P.W.1 has said in page 5, 5<sup>th</sup> line that he does not know that DGO had no role in granting cattle sheds and that Sri. Krishnappa Poojari had prepared the bills. The same reads as under:

“ದನಗಳ ಕೊಟ್ಟಿಗಳ ಕಾಮಗಾರಿಗಳನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಮಾಡಿಸಿಲ್ಲ. ದನದ ಕೊಟ್ಟಿಗಳ ಬಗ್ಗೆ ಕೃಷ್ಣಪ್ಪ ಪೂಜಾರಿ ರವರು ಬಿಲ್ಲುಗಳನ್ನು ಮಾಡಿರುತ್ತಾರೆ. ದನಗಳ ಕೊಟ್ಟಿಗಳ ಬಗ್ಗೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಪಾತ್ರ ಇಲ್ಲವೆಂಬುದು ನನಗೆ ಗೊತ್ತಿಲ್ಲ”.

9/9/14

NO. UPLOK-2/DE/91/2016/ARE-11  
 14 (a) Shri. Shanthinath G. Vannur, Investigating Officer, P.W.2, working as Police Inspector in Hassan Lokayukta then, has deposed that, on direction of Hassan Lokayukta S.P. to investigate the matter, he visited Adayuru Gram Panchayath office on 04/03/2015. He inspected all records. The P.D.O., Krishnappa Poojari on 10/03/2015 came to Lokayukta Police Station and gave the video C.D. of Gram Panchayat Meeting held on 08/11/2013. On playing the said C.D., he saw that, there was no picture of members signing the book. On 13/04/2015, P.W.3 again visited the said Gram Panchayat office, and on enquiry with members, Shri Devaraj and Sri. B.R. Virupaksha, he learnt that they had signed on the book with respect to meeting held on 09/07/2013. Shri. B.R. Virupaksha also said that he does not remember whether, anything was written in the book. In paragraph No.7 of his deposition, P.W.2 has deposed that, as members they have signed to the book. In his opinion, has found the allegations not true. The same reads as under:

“ಗ್ರಾಮಸಭೆಯ ಖಾಲಿ ಹಾಳೆಗೆ ಸಹಿ ಮಾಡಿದ ಬಗ್ಗೆ ವಿಚಾರಿಸಿದಾಗ ಸದರಿ ಗ್ರಾಮಸಭೆಗೆ ಹಾಜರಿರುವ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಕವಚ್ಚು, ಸಹಾಯಕ ಅಭಿಯಂತರ, ಶಿಶು ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಯವರು, ಅರಣ್ಯ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಯವರು ಮತ್ತು ಇಲಾಖೆಯ ಅಧಿಕಾರಿಯವರು ಸಭೆಯಲ್ಲಿ ಪಾಲ್ಗೊಂಡು ಸಂಬಂಧಪಟ್ಟ ಪುಸ್ತಕಕ್ಕೆ ಸಹಿ ಮಾಡಿದ್ದಾರೆಂಬುದಾಗಿ ತಿಳಿದು ಬಂತು ಹಾಗೂ ಮೇಲ್ಕಂಡ ಎಲ್ಲ ಅಂಶಗಳನ್ನು ಗಮನಿಸಲಾಗಿ ಗ್ರಾಮಸಭೆಯ ಪುಸ್ತಕಕ್ಕೆ ಸಹಿ

  
9/9/14

NO. UPLOK-2/DE/91/2016/ARE-11  
 ಮಾಡಿಸಿಕೊಳ್ಳಲಾಯಿತು ಎಂಬ ಆಪಾದನೆಗೆ ಸಾಕ್ಷಾಧಾರಗಳು  
 ಲಭ್ಯವಾಗದ ಕಾರಣ ಆ ಆಪಾದನೆಗಳು ರುಜುವಾತಾಗಿಲ್ಲ ಎಂಬುದಾಗಿ  
 ನಾನು ಅಭಿಪ್ರಾಯ ಪಟ್ಟೆನು”.

(b) P.W.2 has further deposed that he investigated with respect to allegations of granting cattle shed to 87 beneficiaries, of which 18 beneficiaries were ineligible. With respect to same, as alleged by P.W.1, he has visited cattle sheds of Shantamma, Rukminamma, Krishnegowda, Saraswati, Nagarajegowda and Navanandan and found no irregularity as all were BPL card holders. Accordingly, in paragraph no.12, page no.3 of his deposition, he has stated that he did not find any irregularities. The same reads as under:

“ಫಲಾನುಭವಿಗಳು ಆರ್ಥಿಕವಾಗಿ ಉತ್ತಮ ಸ್ಥಿತಿಯಲ್ಲಿರುವುದು ಕಂಡು ಬಂದರೂ ಸಹ ಅವರುಗಳು ಬಿ.ಪಿ.ಎಲ್.ಕಾರ್ಡ್ ಹೊಂದಿದ್ದು ಪರಿಶಿಷ್ಟ ಜಾತಿಗೆ ಸೇರಿದ್ದು ಕಂಡು ಬಂತು. ಆದ ಕಾರಣಕ್ಕಾಗಿ ಕುರಿ ದೊಡ್ಡಿ ಮತ್ತು ದನದ ಕೊಟ್ಟಿಗೆಗಳನ್ನು ಹಂಚಿಕೆ ಮಾಡುವಲ್ಲಿ ಯಾವುದೇ ಲೋಪವು ಕಂಡು ಬರಲಿಲ್ಲ”.

(c) P.W.2 has got statement of P.D.O. Krishnappa Poojari, marked as Ex.P8, statement dated 16/03/2015 of DGO is got marked as Ex.P9. Letter dated 11/03/2015 that shows the period of service of DGO as 9/01/2013 to 09/10/2013 and that of Krishnappa Poojari/P.W.3 as 10/10/2013 to 11/3/2015 is got marked as Ex P10. The report of P.W.2 is got marked as Ex.P11, copy of meeting on 09/07/2013 and 11/09/2013 are marked as Ex P12 and 13 respectively. Details of guidelines and work pertaining to cattle shed, poultry farm is got marked as Ex .P14. The

9/9/14

NO. UPLOK-2/DE/91/2016/ARE-11  
only fault, P.W.2 has found against DGO and Krishnappa Poojari is non-providing of C.D. of meeting on 09/07/2013. Surely, this tracing after lapse of 1 year 8 months or so, when DGO is no more serving there, cannot make DGO liable. The same contents are in report, Ex.P11.

14. P.W. 3 Shri. Krishnappa Poojari, P.D.O. has identified Ex.P8 his letter dated 12/03/2015 that he is not given charge of C.D. of 09/07/2013. However, he has not produced the relevant document i.e., charge list comprising DGO and P.W.3's signature. He has also identified Ex P10 dated 11/03/2015, showing period of his service and DGO's service P.W.3 has not been cross-examined
16. From the above evidence, as reasoned in paragraphs 13(b), 14(a)(b) and 15 of this report, it can be seen that the Investigating Officer/ P.W.2 himself has stated in his evidence as well as in his report, Ex.P11, that, except not finding C.D. of meeting conducted on 09/07/2013, the DGO has not committed any irregularities. Further, P.W.2 attributes fault to the said non-availability of C.D. to not only DGO but also to P.W.3. P.W.3, the PDO at the time, P.W.2 visited the said Gram Panchayath for investigation in his evidence says, he was not given charge of the C.D., but he has not produced, the charge list, which is a relevant document. It is also clear from Ex.P10, letter of P.W.3 that DGO had worked only upto 09/10/2013 and

  
9/9/24

NO. UPLOK 2/DE/91/2016/ARE-11  
 P.W.2 started investigation from 04/03/2015. Obviously, after 1 year 5 months, it cannot be expected that DGO will furnish C.D., when he was not serving there. It could have been misplaced by anybody. Hence, this Additional Registrar (Enquires) finds that the disciplinary authority has not proved the charges against the D.G.O. Accordingly, this point is answered in the **Negative**.

17. **Point No.2:-** For the aforesaid reasons, this Additional Registrar (Enquiries) proceeds to record the following

**FINDINGS**

The disciplinary authority has not proved the charges against the D.G.O.

Submitted to Hon'ble Upalokayukta for kind approval, and further action in the matter.

 9/9/21

**(SACHIN KAUSHIK R.N.)**

I/c Additional Registrar (Enquiries-11),  
 Karnataka Lokayukta,  
 Bangalore.

ANNEXURE

List of witnesses examined on behalf of the Disciplinary Authority:-

|       |                            |
|-------|----------------------------|
| PW1:- | Sri. Darshan               |
| PW2:- | Sri. Shanthinath.G.Vannur. |
| PW3:- | Sri. Krishnappa Poojari.   |

..... List of witnesses examined on behalf DGO:- Nil

 9/9/21

NO. UPLOK-2/DE/91/2016/ARE-11  
List of documents marked on behalf of Disciplinary  
Authority:-

|        |                                                                                                                                                    |
|--------|----------------------------------------------------------------------------------------------------------------------------------------------------|
| Ex P1  | Original complaint in Form No.1                                                                                                                    |
| Ex P2  | Original Affidavit in Form No.II.                                                                                                                  |
| Ex P3  | Original complaint/report of P.W1.                                                                                                                 |
| Ex P4  | Original rejoinder of P.W.1.                                                                                                                       |
| Ex P5  | Original list of 2013-14 ineligible beneficiaries list under Indira Awaz Yojane.                                                                   |
| Ex P6  | Original application of PW1 submitted to Adaguru Grama Panchayat.                                                                                  |
| Ex P7  | Original letter <sup>no.</sup> of A.T. Darshan/PW.1 enclosed with xerox copies of proceedings 2013-14 containing list of identified beneficiaries. |
| Ex P8  | Original Letter dated 12/03/2015 of Krishnappa Poojari, PDO, Adgauru Grama Panchayathi.                                                            |
| Ex P9  | Original statement of DGO dated 16/03/2015.                                                                                                        |
| Ex P10 | Original letter of PDO/P.W.2 dated 11/03/2015 addressed to PI,KLA, Hassan.                                                                         |
| Ex P11 | Original Investigation report of P.W.2 dated 18/04/2015.                                                                                           |
| Ex P12 | Xerox copy of proceedings of 2013-14 Grama Sabhe dated 09/07/2013.                                                                                 |
| Ex P13 | Xerox copies of proceedings of General meeting dated 11/09/2013.                                                                                   |
| Ex.P14 | Xerox copies of work guidelines pertaining to cattle shed.                                                                                         |

List of documents marked on behalf of Defence:-Nil.

 9/9/14

**(SACHIN KAUSHIK R.N.)**  
I/c Additional Registrar (Enquiries-11),  
Karnataka Lokayukta,  
Bangalore.